

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 75 OF 2018**

**Dated: 17<sup>th</sup> September, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M/s Everest Power Pvt. Ltd.**

**.... Appellant(s)**

**Versus**

**Punjab State Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Tarun Johri  
Mr. Ankur Gupta

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1  
  
Mr. Anand K. Ganesan  
Ms. Neha Garg for R-2

**ORDER**

The 2<sup>nd</sup> and 3<sup>rd</sup> respondents are given four weeks' time to file reply. They may file the same on or before 15.10.2018 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed on or before 29.10.2018 with advance copy to the other side.

List the matter on **31.10.2018**.

**(S.D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*mk/tpd*